

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT – II)**

**Item No. 225**

**(IB)-1164(ND)2019**

**IA-611/2021, IA-1357/2020, IA1698/2021**

**IN THE MATTER OF:**

**M/s. Punjabi Accessories Pvt. Ltd**

...

**Applicant/Petitioner**

**Versus**

**M/s. Kredo Beauty Pvt. Ltd.**

...

**Respondent**

**Under Section: 9 of IBC Code, 2016**

**Order delivered on 20.07.2021**

**CORAM:**

**SHRI. ABNI RANJAN KUMAR SINHA,  
HON'BLE MEMBER (J)**

**SHRI. L. N. GUPTA,  
HON'BLE MEMBER (T)**

**PRESENT:** For Resolution Professional - Atanu Mukherjee, Advocate & Ravi Bansal, RP

**ORDER**

**IA-611/2021:** Notice be issued upon the Suspended Board of Directors and Respondents. In the meantime, the Applicant is directed to file the short synopsis.

List the matter on 28.07.2021.

**IA1698/2021:** It is a first Status Report submitted by the RP. The same is taken on record subject to just exceptions.

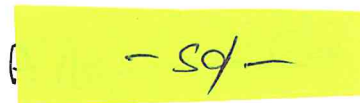
With this, **the present IA stands closed.**

**IA-1357/2020:** By filing this Application, the RP has placed the constitution of CoC. The same is taken on record subject to just exceptions.

With this, **the present IA stands closed.**



**(L.N. GUPTA)  
MEMBER (T)**



**(ABNI RANJAN KUMAR SINHA)  
MEMBER (J)**